

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI**

**PRINCIPAL BENCH – COURT NO. 3
SINGLE MEMBR**

Excise Appeal No. 52984 of 2018-SM

(Arising out of Order-in-Appeal No. 101(CRM)CE/JDR/2017-18 dated 23.2.2018 passed by the Commissioner (Appeals), Central GST, Customs & Central Excise, Jodhpur-I)

Kaushalbagh Marbles Pvt. Ltd.

Appellant

Road No. 5, RIICO Industrial Area,
Dahod Road,
Banswara (Rajasthan)

Versus

**Commissioner, Central Goods & Service Tax,
Customs & Central Excise, Jodhpur-I**

Respondent

G-105, New Industrial Area,
Opp. Diesel Shed, Bansni,
Jodhpur, Rajasthan.

Appearance

Shri Deepak Mahajan, Advocate - for the appellant

Shri P. Juneja, DR - for the respondent

Date of Hearing/Decision: 15.01.2020

CORAM:

HON'BLE MR. ASHOK JINDAL MEMBER (JUDICIAL)

Final Order No. 50076/2020

Ashok Jindal:

As stated that the appellant has gone for Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and has obtained Discharge Certificate. On the basis of the statement made by the appellant, I dismiss the appeal as deemed withdrawn.

(Dictated & pronounced in open Court)

(Ashok Jindal)
Member (Judicial)

RM